

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O. A. No. 249/2023

In re: In The Matter of News Item Published in The Hindu News
Paper Dated 19.03.2023 Titled 'India's Sinking Island'

PAPER BOOK -I

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Through

Abhimanyu Garg

Standing Counsel, Govt. of Puducherry

(Counsel for Respondent No. 12)

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O. A. No. 249/2023

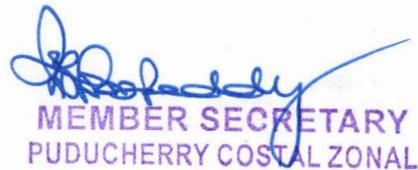
**In re: In The Matter of News Item Published in The Hindu News
Paper Dated 19.03.2023 Titled 'India's Sinking Island'**

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 12, BY
MEMBER SECRETARY, PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY IN COMPLIANCE OF ORDER
DATED 08.01.2024**

I, Yasam Lakshmi Narayana Reddy, S/o Late Shri Yasam Veera Reddy, (Hindu) aged 52 years, working as Member Secretary in the Puducherry Coastal Zone Management Authority (PCZMA) with office at 3rd Floor, PHB Building, Anna Nagar, Puducherry – 605005 do hereby solemnly affirm and sincerely state as follows based on the official records that is placed before me:

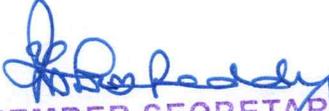
- 1) I respectfully submit that present affidavit is being filed in compliance to the Order dated 08.01.2024 of this Hon'ble Tribunal, Principal Bench, New Delhi directing to file response in this matter regarding finalization of Coastal Zone Management Plan (CZMP) / and Island Coastal Regulation Zone Plan (ICRZP).
- 2) I respectfully submit that there are no notified islands in the U.T. of Puducherry and therefore preparation of ICRZP does not arise.

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Corrections :


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONAL
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- 3) I respectfully submit that as far as CZMPs are concerned, Puducherry Coastal Zone Management Authority (PCZMA), Government of Puducherry (GoP) has diligently taken measures for revision of CZMP for the U.T. of Puducherry as per CRZ Notification, 2019. The UT of Puducherry consists of two Districts i.e., Puducherry (encompassing Puducherry, Mahe and Yanam regions) and Karaikal.
- 4) I respectfully submit that the task of preparation of draft CZMP as per CRZ Notification, 2019 was assigned to the National Centre for Sustainable Coastal Management (NCSCM), Chennai after placing the proposal in the 40th meeting of PCZMA held on 01.07.2019. **(ANNEXURE – I).**
- 5) I respectfully submit that the proposal for preparation of draft CZMP by NCSCM was sent to GoP on 23.11.2019 seeking administrative and financial approval for release of an amount of Rs. 42,74,550/- (Rupees Forty-Two Lakh Seventy Four Thousand Five Hundred and Fifty Only) in advance towards the expenditure to be incurred. The GoP approved the proposal on 17.11.2020.
- 6) I respectfully submit that the agreement was signed between NCSCM and Department of Science Technology and Environment (DSTE) the custodian of CZMP for the U.T of Puducherry on 15.02.2021 **(ANNEXURE – II)** and necessary Work Order was issued to NCSCM on 26.02.2021 along with payment of Rs. 42,74,550/- (Rupees Forty Two Lakh Seventy Four Thousand Five Hundred and Fifty Only) on 05.03.2021 **(ANNEXURE –III).**

- 7) I respectfully submit that under scope of work assigned to NCSCM viz., Base data (High Tide Line (HTL), Low Tide Line (LTL), Ecologically Sensitive Areas (ESAs), Critically Vulnerable Coastal Area (CVCA) shall be prepared by NCSCM and the Hazard Line as demarcated by Survey of India (SoI) to be used for the preparation of the CZMP in 1:25,000 scale. Local Level CZM Maps for the use of Local bodies and other agencies in 1:3960 scale or nearest scale shall also to be prepared by NCSCM.
- 8) I respectfully submit that, Pre-draft CZMP maps in 1: 25,000 scale were submitted by NCSCM vide email dated 03.09.2021. Subsequently, NCSCM has conducted series of consultation meetings on 06.01.2021, 07.09.2021 and 31.01.2022 in co-ordination with DSTE, PCZMA with stake-holder Departments for relevant data to be incorporated in the draft CZMP.
- 9) I respectfully submit that after incorporation of the data from the stake-holder Departments, NCSCM submitted the pre-draft CZMP Maps and Coastal Land-use Maps in 1:25,000 scale on 23.06.2022 and requested to provide suggestions / comments on draft CZMP. The inputs received from stake-holder Departments were shared with NCSCM and the final draft CZMP Maps for U.T. of Puducherry in 1:25,000 scale was received from NCSCM on 06.02.2023.


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- 10) I respectfully submit that after following the due procedures laid down under the CRZ Notification, 2019, Public Consultation for draft CZMP were organized in all the four regions with the approval from the District Magistrate cum District Collector(s) of Puducherry and Karaikal Districts.
- 11) I respectfully submit that, the public consultation for Puducherry was proposed on 15.03.2023, Karaikal on 21.03.2023, Mahe on 24.03.2023 and for Yanam region on 12.04.2023 (ANNEXURE – IV).
- 12) I respectfully submit that, wide publicity were given in the News Papers in English and Vernacular Language in all the four regions viz., Puducherry on 10.02.2023 (Indian Express & Dinamlar), Karaikal on 09.02.2023 (The Hindu & Thanthi), Yanam on 21.02.2023 (Indian Express & Andhra Jyothi) and Mahe on 21.02.2023 (Indian Express & Kerala Kaumudy). Also, the draft CZMP maps were hosted on the website of the statutory authorities concerned and various Line Departments for public information. On completion of the statutory period of 30 days of public notice, the public consultation for Mahe and Yanam regions were conducted on 24.03.2023 and 12.04.2023 respectively as scheduled.

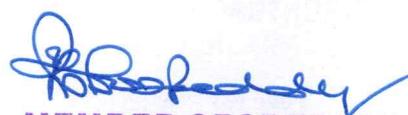

MEMBER SECRETARY
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- 13) I respectfully submit that, the public consultations were postponed by the District Collectors in consultation with PCZMA, at Puducherry and Karaikal regions, since representations from fisherman associations, political parties and NGOs were received requesting to publish the maps in Tamil language with the details of all fishing hamlets, their boundaries and also resolve areas of contention between the fishermen livelihoods and tourism operations for better understanding and interpretations. Also, the Department of Tourism has demarcated the whole of backwater and sea-shore area as tourism potential site which are being utilized by local-fishermen for fishing, fish drying, boat parking and allied activities.
- 14) I respectfully submit that the Minutes of Public Consultation Meetings held at Mahe and Yanam regions were communicated to NCSCM for updation of CZMP. The status of the preparation of the CZMP was also placed in the 50th meeting of PCZMA held on 26.06.2023.
- 15) I respectfully submit that, National Green Tribunal Order dated 11.04.2022 in O.A. No. 04/2013 and Appeal No. 18 of 2017 by C.H. Balamohan Vs Union of India & Others directed that 'all coastal States / UTs shall prepare the depiction of high, medium and low erosion stretches along the coastline which is mandatory in the CZMP' prepared as per CRZ Notification, 2019.'


MEMBER SECRETARY
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PUDUCHERRY.

- 16) I respectfully submit that, PCZMA requested NSCSM to include the Shoreline Change Maps (SCM) with depiction of High, Medium and Low Erosion stretches for the U.T. of Puducherry and an amount of Rs. 9,49,900/- (Rupees Nine Lakhs Forty-Nine Thousand Nine Hundred only) was sanctioned and released to NCSCM on 10.01.2023.
- 17) I respectfully submit that NSCSM has provided draft shoreline change map for the U.T of Puducherry on 14.11.2023. The said maps were placed in the 51st meeting of PCZMA held on 23.01.2024 for necessary appraisal of the Authority and the same was approved by PCZMA.
- 18) I respectfully submit that, the Department of Tourism has provided the details on tourism potential sites on 12.10.2023 and the Department of Fisheries and Fishermen Welfare has provided the details on name of all coastal fishing villages, fishermen settlements, infrastructures available in each coastal villages such as fish landing center, fish drying yards, auction halls, net mending sheds, traditional boat building yards, ice plants, ice crushing units, fish curing facility and work shelters on 15.12.2023 for Puducherry and Karaikal region as required under the CRZ Notification, 2019 which were not earlier provided. The details received was communicated to NCSCM on 29.01.2024 and were incorporated in the draft CZMP.

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Corrections :


MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
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PUDUCHERRY.

- 19) I respectfully submit that, the revised draft CZMPs in 1:25,000 scale for Puducherry and Karaikal regions were received from the NCSCM on 13.02.2024 and subsequently hosted on 23.02.2024 in the department website for stakeholder / public review and feedback.
- 20) I respectfully submit that, while requesting District Magistrate(s)–cum–District Collector(s) for suitable date to convene the Public Hearing in Puducherry and Karaikal regions under their Chairmanship, they have requested to cross verify if Election Model Code of Conduct (MCC) that is likely to come into effect during March, 2024 would be an impediment for conducting the public hearing.
- 21) I respectfully submit that, a meeting was convened by the Ministry of Environment, Forest and Climate Change (MoEFCC), GoI on 16.02.2024 with all the State/UT Coastal Zone Management Authorities (CZMAs) on the status of preparation of CZMPs in compliance to the order passed by this Hon'ble Tribunal. During the meeting, PCZMA has conveyed to Ministry that GoP has completed Public Consultation for draft CZMP at Mahe and Yanam region and for Puducherry and Karaikal region, updated draft CZMP was received from NCSCM on 13.02.2024. In the meeting some of the States have also expressed similar apprehension to conduct public hearing while MCC is in the force due to the forthcoming General Elections 2024.

22) I respectfully submit that the public hearing will be conducted after giving due 30 days prior notice and the final draft CZMP will be submitted to MoEF&CC, GoI for approval by July 2024.

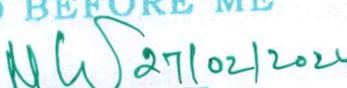
23) In view of the above submissions, it is humbly prayed that this Hon'ble Tribunal may pass such further or other order(s), as deemed fit and proper in the facts and circumstances of the case.


 DEPONENT
 MEMBER SECRETARY
 PUDUCHERRY COSTAL ZONAL
 MANAGEMENT AUTHORITY
 PUDUCHERRY.

VERIFICATION

Verified at Puducherry on 27th of February 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and information as derived from the official records and nothing material has been concealed there from.

SIGNED BEFORE ME


 M. SIVAPRAKASH, B.L.,
 ADVOCATE & NOTARY PUBLIC
 Govt. of India
 Regd. No. 7933/2010
 No.5, IIIrd CROSS, ILANGO NAGAR
 PUDUCHERRY - 605 011


 DEPONENT
 MEMBER SECRETARY
 PUDUCHERRY COSTAL ZONAL
 MANAGEMENT AUTHORITY
 PUDUCHERRY.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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O.A. No. 249 / 2023

In re : In the matter of News item published in the Hindu News Paper
dated 19.03.2023 titled 'India's Sinking Island',

PAPER BOOK - II

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Through

Abhimanyu Garg

Standing Counsel, Govt. of Puducherry

(Counsel for Respondent No. 12)

C-15, LGF, Geetanjali Enclave, New Delhi – 110017

9811092113 | abhimanyu.legal@gmail.com

After due deliberation the Authority decided the following:

1. To reject the reconsideration proposal submitted by the project proponent.
2. The Regional Planning Authorities shall obtain necessary views/opinions from the PCZMA for the projects other than the power of delegation issued in the CRZ area vide circular dated 08.07.2014.

Agenda Item No. 10: CRZ clearance to M/s. Chemfab Alkalis Limited for laying intake and outfall pipeline & Sea Water Reverse Osmosis (SWRO) for the proposed Sea water Desalination Plant at Kalapet Village, Puducherry.

The Authority heard the proposal of M/s. Chemfab Alkalis Limited for laying intake and outfall pipeline & Sea Water Reverse Osmosis (SWRO) for the proposed Sea water Desalination Plant and discussed the subject in detail. After due deliberation the Authority decided to defer the proposal considering the views of the Coordination committee and directed the project proponent to explore the feasibility of utilisation of treated sewage pumped from the PWD operated Sewage Treatment Plant by installing Reverse Osmosis Plant.

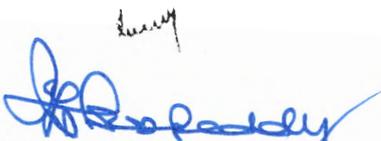
General Agenda

Agenda Item No. 1: Preparation of CZMP for U.T of Puducherry based on CRZ, 2019 Notification.

The Authority heard the proposal for preparation of CZMP for the U.T of Puducherry based on the CRZ, 2019 Notification and discussed the subject in detail. As per the CRZ Notification, 2019 para 6 (i) Coastal Zone Management Plan (CZMP), all coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O. 19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.

After due deliberation the Authority decided the following:

1. The CZMP for the U.T. of Puducherry shall be prepared by the Department of Science, Technology & Environment, Government of Puducherry through National Centre for Sustainable Coastal Management, MoEF&CC, Government of India, Anna University Campus, Chennai which is a notified agency as per the MoEF&CC vide Office Order No.J -17011/A/92-IA-III dated 14.03.2014.
2. Necessary approval shall be obtained for an amount of Rs. 50,00,000/- as grant-in-aid for DSTE for the preparation of CZMP for UT of Puducherry as per CRZ Notification, 2019.


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The Authority advised that, based on the recent communication from MoEF&CC vide dated 26.06.2019 regarding revision or updation of the CZMP, the U. T of Puducherry shall complete the preparation with in a period of six month.

Agenda Item No. 2: Collection of Scrutiny / processing fee to issue Coastal Regulation Zone (CRZ) Clearance in the CRZ II and CRZ III areas (200 meters to 500 meters HTL of Sea) .

The Authority heard the proposal of Collection of Scrutiny / processing fee for issue of Coastal Regulation Zone (CRZ) Clearance in the CRZ II and CRZ III areas (200 meters to 500 meters HTL of Sea) and discussed the subject in detail. After due deliberation the Authority advised the Town and Country Planning Department to pursue the matter and direct the Planning authorities to collect necessary scrutiny fee on behalf of the PCZMA for the projects cleared by them in the CRZ area and remit the collected amount on monthly basis to the accounts of PCZMA along with the clearance issued as per power of delegation.

The Meeting ended with thanks to the Chair.



MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
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CONSULTANCY SERVICES AGREEMENT FOR PREPARATION OF COASTAL ZONE
MANAGEMENT PLAN (CZMP) – 2019 FOR THE U.T. OF PUDUCHERRY AS PER THE
COASTAL REGULATION ZONE NOTIFICATION, 2019

This Contract Agreement is made and entered into on this 15th day of February, 2021, between "The Director, Department of Science, Technology and Environment, Government of Puducherry" (herein after referred as "the Client") and "The Director, National Centre for Sustainable Coastal Management (NCSCM), Chennai" (herein after referred as "the Consultant").

1. Background:

The Client has requested the Consultant to undertake the tasks proposed in the Terms of Reference (ToR) attached as Annex I to this contract for preparation of the Coastal Zone Management Plans (CZMPs) - 2019 for the Union Territory of Puducherry, in accordance with the CRZ Notification 2019.

2. Scope of the contract:

The scope of present consultancy is to prepare the Coastal Zone Management Plans (CZMPs) - 2019 of the coastal areas of Puducherry, in accordance with the CRZ Notification 2019.

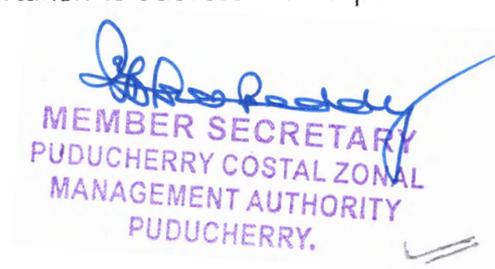
3. Study Area:

The Study area will be the coastal areas of all the coastal districts of Puducherry, including Karaikal, Mahe and Yanam, comprising of areas covered by all the CZMP maps of Puducherry approved under the CRZ Notification 2011 and generally up to 600 m from the High Tide Line (HTL) along the open sea front and up to 75 m from the High Tide Line (HTL) along creeks/tidal influenced water bodies.

4. Terms of Reference (ToR) proposed to be undertaken to address the scope of services

Refer Clause 20 of this contract agreement

5. Performance of Service:



[Signature]
MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.

The Consultant shall perform its services in line with the Scope as defined in Clause 20.2 and shall carry out its obligations hereunder with skill, care, diligence, efficiency and economy, in accordance with generally accepted techniques, prudent practice and with professional scientific and consulting standards. It shall also observe sound management and technical practices, and employs appropriate advanced technology and methods. The Consultant shall always, in respect to any matter relating to this Contract agreement, as faithful advisors/representatives to the Client, support and safeguard the legitimate interest in any dealing with sub-contractors or third parties. The Consultant shall use reasonable endeavors to complete the Services within the time or programme agreed upon between the Parties.

6. Period of Consultancy:

The period of consultancy shall be for a period of 6 months - please see Clause 20.6 of this agreement. The start date will be the date on which the advance payment will be made by the client as stipulated in clause 14 of this agreement or the date of receipt of Census and all other stakeholder data from DST&E, as stipulated in Clause 20.5 of this agreement, whichever date is later. Delay in payment and/or receipt of data will correspondingly increase the project duration. In case the execution of contract involves more time on account of unforeseen conditions, a request in this regard will be made by the Consultant to extend the contract period.

7. Obligation of Client:

Refer Clause 20.5 of this contract agreement.

8. Consultancy Cost:

The fixed fee of the Consultancy is Rs. 42, 74, 550 (Rupees forty two lakhs seventy four thousand five hundred fifty only, inclusive of GST). Invoice with Bank details will be sent to the client on receipt of work order.

9. Variation of cost: Taxes are subject to change as per change in the law and the contract price will be adjusted (plus/minus) accordingly due to the impact of such changes in taxes.

10. Force Majeure

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[Handwritten signature]
MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.



a. Definition For the purposes of this Contract, "Force Majeure" means an event which is beyond the reasonable control of a Party, is not foreseeable, is unavoidable, and makes a Party's performance of its obligations hereunder impossible or so impractical as reasonably to be considered impossible under the circumstances, and subject to those requirements, includes, but is not limited to, war, riots, civil disorder, earthquake, fire, explosion, storm, flood, pandemics or other adverse weather conditions, strikes, lockouts or other industrial action confiscation or any other action/inaction by Government agencies.

Force Majeure shall not include (i) any event which is caused by the negligence or intentional action of a Party or such Party's Experts, Sub-consultants or agents or employees, nor (ii) any event which a diligent Party could reasonably have been expected to both take into account at the time of the conclusion of this Contract, and avoid or overcome in the carrying out of its obligations hereunder.

Force Majeure shall not include insufficiency of funds or failure to make any payment required hereunder.

b. No Breach of Contract The failure of a Party to fulfill any of its obligations hereunder shall not be considered to be a breach of, or default under, this Contract insofar as such inability arises from an event of Force Majeure, provided that the Party affected by such an event has taken all reasonable precautions, due care and reasonable alternative measures, all with the objective of carrying out the terms and conditions of this Contract.

c. Measures to be Taken A Party affected by an event of Force Majeure shall continue to perform its obligations under the Contract as far as is reasonably practical, and shall take all reasonable measures to minimize the consequences of any event of Force Majeure.

A Party affected by an event of Force Majeure shall notify the other Party of such event as soon as possible, and in any case not later than fourteen (14) calendar days following the occurrence of such event, providing evidence of the nature and cause of such event, and shall similarly give written notice of the restoration of normal conditions as soon as possible.

Any period within which a Party shall, pursuant to this Contract, complete any action or task, shall be extended for a period equal to the time during which such Party was unable to perform such action as a result of Force Majeure.

Handwritten signatures and dates: 15/2, 15/2, 15/2, Member Secretary Puducherry Coastal Zonal Management Authority Puducherry, 15/2

Nothing in this clause will prevent the Consultant from continuing its services in other study areas covered under this agreement and are not affected by a notified force majeure event.

In the case of disagreement between the Parties as to the existence or extent of Force Majeure, the matter shall be settled according to Clauses 17.

11. Access to Project Site

The Client warrants that the Consultant shall have, free of charge, unimpeded access to the project site in respect of which access is required for the performance of the Services. The Client will be responsible for any damage to the project site or any property thereon resulting from such access and will indemnify the Consultant and each of the experts in respect of liability for any such damage, unless such damage is caused by the willful default or negligence of the Consultant or any Sub-consultants or the Experts of either of them.

12. Change in the Applicable Law Related to Taxes and Duties

If, after the date of this Contract, there is any change in the applicable law in the Client's country with respect to taxes and duties which increases or decreases the cost incurred by the Consultant in performing the Services, then the remuneration and reimbursable expenses otherwise payable to the Consultant under this Contract shall be increased or decreased accordingly by agreement between the Parties hereto, and corresponding adjustments shall be made to the ceiling amounts specified in Clause 8

13. Modifications or Variations

Any modification or variation of the terms and conditions of this Contract, including any modification or variation of the scope of the Services, may only be made by written agreement between the Parties. However, each Party shall give due consideration to any proposals for modification or variation made by the other Party.

14. Payment Terms:

- a. Advance Payment: 100% of the Consultancy cost of Rs. 42, 74, 550 (Rupees forty two lakhs seventy four thousand five hundred fifty only, inclusive of GST), after signing the contract agreement and submission of Proforma Invoice by NCSCM.

13/12

[Signature]

15/12

[Signature]

[Signature]
**MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.**

- b. At every stage, the Consultant will raise separate invoice for an equal amount. Payment will be made after deduction of applicable statutory levy on this contract. The amount is to be remitted by Demand Draft drawn on a scheduled Bank in favour of Director, NCSCM, payable at Chennai or by RTGS / NEFT.

15. Limitation of Liability:

- a. The Consultant undertakes to exercise reasonable skill and care in performing the services, and shall be liable only for negligent failure in performing the Services.
- b. The Client and the Consultant agree that the total liability of the Consultant arising out of, or in connection with this agreement shall not, unless otherwise agreed in writing, exceed the amount of the Consultant's Fees actually realized pursuant to this agreement.

16. Confidentiality:

The Consultant along with its personnel, employees, management, affiliates, agents, advisors and Consultants shall not disclose any property or confidential information/data relating to Project without the prior written consent of the Client. The data, documents and other information shared by the Client to the Consultant in terms of the ToR, except those that are already in the public domain, and all data, maps, sketches, drawings, made and/or collected/stored in any form/format during the execution of scope of work by the Consultant, are all deemed to be confidential information.

17. Dispute Resolution:

17.1 All claims, disputes and other matters in question arising out of or related to this Contract agreement, which cannot be resolved amicably, shall be submitted to final and binding arbitration.

17.2 The arbitration will be conducted and administered in accordance with the Indian Arbitration and Conciliation Act 1996. The arbitral tribunal shall comprise of 3(three) arbitrators nominated as provided hereinafter. The consultant and the client shall each nominate one (1) arbitrator and the third arbitrator shall be selected by mutual agreement of the first two arbitrators.

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15/12


MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.

15/12

17.3 All arbitration proceedings shall be conducted in the English language and the place of arbitration shall be Chennai. The arbitral tribunal shall decide any dispute or claim referred before it, strictly in accordance with the governing law (which shall be Indian law). The arbitral award rendered by the arbitral tribunal shall be in writing and shall set forth in reasonable details the facts of the disputes and the reasons for the arbitrators' decision.

18. Governing Law:

This contract agreement shall be governed by and interpreted in accordance with laws in force in India.

19. General:

19.1 In the event any of the terms stated herein are contrary to any previous understanding, commitments or agreements whether written or oral between the Parties, the terms of this Contract agreement shall prevail.

19.2 Nothing in this contract agreement confers or purports to confer on any third party any benefit or any right to enforce any term of this Contract agreement.

19.3 The Consultant's relationship with the client is that of an independent service provider, and nothing in this Contract agreement is intended to, or should be construed to, create a partnership, agency, joint venture or employment relationship. The Consultant will not be entitled to any of the benefits, which the Client may make available to its employees.

19.4 If any provision of this Agreement is held to be illegal, invalid or unenforceable, in whole or in part, the same shall not affect the remainder of this Agreement and the performance of the mutual obligations thereof.

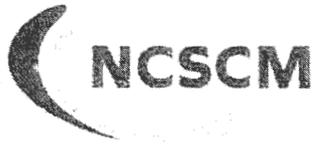
20 TERMS OF REFERENCE

20.1 Background: Request for proposals for preparation of CZMP-2019 of Puducherry was received vide Client's letter No. 1590/DSTE/PCZMA/PCZMPSCI/2019/75 dated 25/04/2019 and the proposal for the same was submitted vide NCSCM letter No. NCSCM/CZMA/Puducherry/

Mishra

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Member Secretary
MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY



19-0231dated 01/05/2019. Accordingly, the present Terms of Reference has been prepared to accomplish the tasks sought by the Client.

20.2 Scope of Work:

a) Base data: HTL, LTL, ESAs, Hazard line, CVCA & CZMP

i. High Tide Line (HTL), Low Tide Line (LTL), Ecologically Sensitive Areas (ESAs), and Critically Vulnerable Coastal Areas (CVCAs) demarcated by the National Centre for Sustainable Coastal Management (NCSCM), Chennai, and the 'Hazard line' as demarcated by the Survey of India (Sol), to be used for preparation/updation the CZMPs, as required under the provisions of the CRZ Notification, 2019.

ii. The CZMP database (shapefiles etc.) prepared as per the CRZ Notification, 2011 scrutinized by the Technical Scrutiny Committee, finalized by the National Centre for Sustainable Coastal Management (NCSCM) and approved by the MoEFCC, to be used as the base for revision or updation of the CZMP, as per the provisions contained in the CRZ Notification, 2019.

b) CRZ buffers

The CRZ limits to be revised or updated as per provisions contained in the CRZ notification, 2019, as follows:

No Development Zone (NDZ)/Buffers of tidally influenced waterbodies (water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea).	50 meters or width of the creek, whichever is less.
NDZ for CRZ-IIIA areas in case of sea front.	50 m
NDZ for CRZ-IIIB areas in case of sea front.	200 m
NDZ for inland islands in the coastal backwaters and islands along the mainland coast.	20 m

c) Processing of Census data

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All census maps and the corresponding census data of 2011 of all rural or urban areas demarcated in the CZMPs prepared as per CRZ Notification 2011, will be analysed for computing the corresponding density of population for each village.

All rural or urban areas with population more than 2161 per sq. km will be classified as CRZ-IIIA and the remaining CRZ-III areas will be classified as CRZ-IIIB. After demarcation of CRZ-IIIA and CRZ-IIIB areas, the Census maps shall be taken out of the CZMP and will be kept in the database separately. Only Cadastral maps with Survey No. information shall be superimposed to the CZMP. CRZ-II areas demarcated in the CZMPs prepared as per CRZ Notification 2011, need to be retained as such, without any change. However, new CRZ-II areas and additional data for Resurvey numbers for respective Coastal Commune Panchayats and Town Survey numbers or Resurvey Numbers for respective municipalities for all four regions of U.T. of Puducherry if any, (DSTE shall provide necessary details in consultations with stakeholders) may be added.

d) CRZ Classifications

Updating of CRZ classifications such as CRZ-II, CRZ-III A and CRZ-III B shall be done as per the guidelines given Annexure-IV to the CRZ notification, 2019.

The water areas of CRZ-IV shall be clearly demarcated as to whether the water body is Sea / Lagoon / Backwater / Creek / Bay / Estuary / Canal / Tidal influenced waterbodies etc. For such classification of the water bodies, the terminology used by Naval Hydrographic Office shall be relied upon.

The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.

The existing authorised structures (i.e. Ports, Harbour, Lighthouse, etc) on the seaward side shall be clearly demarcated.

The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network shall be clearly indicated on the CZMP for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

e) CZMP maps and Coastal landuse maps

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CZMP maps and Coastal landuse maps will be prepared as per the instructions/ check-list issued to all the authorized agencies/States/UTs by the Technical Scrutiny Committee at NCSCM, Chennai, during the scrutiny of CZMPs prepared as per CRZ Notification 2011.

- f) Submission of CZMP Report along with necessary maps.
- g) NCSCM shall incorporate all coastal revenue villages and fishing hamlets along with their Resurvey numbers for respective coastal Commune Panchayats and Town Survey numbers or Resurvey numbers for respective Coastal municipalities for all four regions of U.T. of Puducherry using the Shapefiles provided by U.T. of Puducherry.
- h) Local Level CZMP:
 - i) Local level CZM Maps shall be prepared for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans. Cadastral (Village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps, using the Shapefiles provided by U.T. of Puducherry.
 - j) HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into the local level CZMP.
 - k) In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, ports, harbours, lighthouses, fish landing centres, petrol/diesel bunks, and the like, shall be indicated on the cadastral scale maps using the Shapefiles provided by U.T. of Puducherry.
 - l) Classification of different coastal zones shall be done as per the CRZ notification and Standard national or international colour codes shall be used.
 - m) In Critically Vulnerable Coastal Areas (CVCA), the land use maps shall be superimposed on the Coastal Zone Management Plan clearly demarcating the CRZ-IA, CRZ IB, CRZ II, CRZ III A, CRZ III B, IV A, IV B.
 - n) (L) Construction of buildings or other activities shall be permitted under the CZMP provided adequate arrangements are made for proper management and disposal of solid and liquid wastes in accordance with the environmental standards, rules and statutes, and under no circumstances, untreated effluents shall be disposed-off in the coastal waters.
 - o) (m) Department of Tourism Government has preparing Tourism plan for U.T. of Puducherry in the Coastal Areas of same shall be included in the revised CZMP (as per CRZ Notifications 2019 and guidelines) for necessary incorporation.

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- p) (n) And other Line Departments Management plan /map also include in the new CZMP (as per CRZ Notifications 2019 and guidelines). All the necessary data will be submitted by the DST&E / PCZMA to NCSCM in Shapefile format.
- q) The data required to prepare local level CZMP/CZMP as per CRZ Notification 2019 will be provided by DSTE/PCZMA to NCSCM as georeferenced shapefiles except HTL, LTL, CRZ IB, CRZ II, CRZ III and CRZ IV.

20.3 Study Area:

The Study area will be the coastal areas of all the coastal districts of Puducherry, comprising of areas covered by all the CZMP maps of Puducherry approved under the CRZ Notification 2011 and generally up to 600 m from the High Tide Line (HTL) along the open sea front and up to 150 m from the High Tide Line (HTL) along creeks/tidal influenced water bodies.

20.4 Implementation Arrangements:

The scope of the work and related in tasks will be implemented by NCSCM.

20.5 Obligations of the Client: The Client shall provide the following stakeholder data to NCSCM for preparation of CZMP-2019.

- a) Database of the CZMPs prepared and approved based on CRZ notification 2011, including HTL, LTL, ESAs, CVCA and Hazard line, approved CZMP available with NCSCM will be used. Additional data required by NCSCM, if any, to be provided by Govt. of Puducherry.
- b) Details of village-wise survey numbers of all coastal revenue villages and fishing hamlets along with their Resurvey Numbers for respective coastal Commune Panchayats and town survey number for respective Coastal municipalities for all four regions of U.T. of Puducherry pertaining to Government land, in the format (bearing Taluk name, Village name, Survey No. /Part Survey No. etc.) To be provided by Government of Puducherry.
- c) Digitized geo-referenced Census village boundary maps: Digitized geo-referenced Census village boundary maps in shapefile format as per 2011 census base and the corresponding 2011 census (population) data of villages in digital/soft copy/xls format to be provided to NCSCM for demarcation of CRZ-IIIA and CRZ-IIIB areas.



- d) Stakeholder data: Stakeholder data such as Municipal maps, Notifications for legally designated urban areas etc., for new CRZ-II areas, fishing Zones in the water bodies and fishing village boundaries, breeding and spawning grounds of fish and the like to be provided to NCSCM, for updating the CZMP, as applicable.
- e) Infrastructure facilities such as roads, jetty, port, fish landing centers, harbor, lighthouses, blue flag area, tourism potential area, etc. to be provide to NCSCM.
- f) Existing authorized developments/structures on the seaward side and features like cyclone shelters, rain shelters, helipads and other infrastructure including road network for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like to be provided to NCSCM.
- g) Eco-tourism plans and temporary tourism facilities in the beaches such as shacks, toilets or washrooms, change rooms, etc.
- h) Fishing village boundaries, fish breeding areas, fish landing centers, fish drying areas, fishing zones in the water bodies, etc
- i) Ecological Sensitive Zones (ESZ) around the Marine National parks notified by the Government.
- j) Copies of Govt. notifications of new Municipalities, if any, along with Boundaries in shapefile format.
- k) Cadastral maps and other stakeholder data already provided for scrutiny of CZMPs prepared under the CRZ Notification 2011 will be used. Updated Cadastral maps and other stakeholder data, if any, may be provided to NCSCM.
- l) Geo - referenced and digitized Cadastral maps (1:4000/1:5000 scale) in ArcGIS format (shapefiles) with survey numbers etc. (Hard copy and Soft copy), in respect of new villages, if any.

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- m) Notified ports and port limit boundaries in Shapefile format.
- n) National Highways and State Highways in coastal areas, in Shapefile format.
- o) Conducting Stakeholder meetings, public hearings and publishing of draft CZMPs in the website of PCZMA, as per the relevant MOEF&CC notifications/guidelines, issued from time to time will be the responsibility of PCZMA.
- p) All Stakeholder Data for preparation of CZMP on 1:25,000 scale and for Local level CZMP maps in 1:4000 scale with coastal revenue villages, and fishing hamlets, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as, roads, ports, harbours, lighthouses, fish landing centres, and the like to be provided to NCSCM only in georeferenced Shapefile format.

20.6 Schedule of activities:

Tasks	Total months from date of receipt of payment of cost and date of receipt of Census and other stakeholder data (Clause 20.5) from DST&E
I. Data collection.	0.5 month
II. Processing of census maps, census data and cadastral maps.	1 month
III. Preparation of the pre-draft CZMP maps on 1:25,000 scale for submitting to PCZMA for comments.	2 months
IV. Preparation of the draft CZMP maps on 1:25,000 scale for submitting to PCZMA for public hearing.	3 months
V. Public hearing, finalization of digital data as per corrections received from the PCZMA, scrutiny by	5 months

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the Technical scrutiny Committee and generation of final maps.	
VI. Approval by PCZMA/MoEF&CC and Submission of final deliverables including the approved maps and shapefiles and CZMP final report.	6 months

- Comply with the same in a timely manner, as this will have a direct bearing on the progress of the study and completion of the same within the timelines agreed in this agreement. Any delay or non-compliance will give scope for the consultant to seek upward revision of the costs etc.

20.7 BUDGET / Cost Estimates:

Cost of preparation of CZMP Maps of Puducherry is Rs. 42, 74, 550 (Rupees forty two lakhs seventy four thousand five hundred fifty only, inclusive of GST).

20.8 Reports: Final CZMP report will be submitted to the Client.

20.9 Deliverables for CZMP-2019

- CZMP maps on 1:25,000 scale demarcating HTL/LTL, CRZ categories, Regulation lines, in PDF format with set of hard copies and soft copies.
- Regulation lines 500/200/50/20 m etc and buffers as applicable and recommendations/suggestions on CRZ categories viz. CRZ IA, CRZ IB, CRZ IIIA, CRZ IIIB, CRZ IV etc.
- Coastal Land use/ESAs maps at 1:25,000 scale.
- Submission of final CZMP report along with three hard copies of each map and in pdf format.
- Local level CZMP maps in 1:4000 scale shall be incorporated with coastal revenue villages, and fishing hamlets, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as, roads, ports, harbors, lighthouses, fish landing centres, and the like, shall be indicated but will be finalized after approval of the CZMP on 1:25,000 scale by the Government of India and after incorporating the necessary changes if any. The same shall be submitted in hard copy and soft copy.

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Handwritten signatures and dates: 15/12, 15/12, 15/12, 15/12

- Soft copies of the CZMP in shape file format after approval of the CZMP by MoEF&CC, Gol.

R. Ramani
15/2/2021

Authorised Signatory

For and on behalf of Consultant

[Signature]

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[Signature]
15/2/2021

Authorised Signatory

For and on behalf of Client

[Signature]
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GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
3rd FLOOR, P.H.B. BUILDING, ANNA NAGAR, PUDUCHERRY- 605 005.
Phone: 0413-2201256 Fax: 0413-2203494

No. 666/DSTE/PCZMA/PCZMP/SCI/2021/152

Puducherry, the 26 FEB 2021

ISSUE OF NOTICE TO PROCEED WITH THE WORK

To
The Director,
National Center for Sustainable Coastal Management,
NCSCM Road, Anna University,
Kotturpuram,
Chennai, Tamil Nadu – 600 025.

Sir,

Sub: DSTE – Preparation of Coastal Zone Management Plan (CZMP) for the U.T. of Puducherry as per CRZ Notification, 2019 – Reg.

- Ref: 1. PCZMA Letter No. 1590 / DSTE / PCZMA/PCZMP/SCI/ 2019/75, dated 25.04.2019.
2. Your estimate No. NCSCM/CZMA/ Puducherry/19-0231, dated 01.05.2019.
3. Agreement No. NCSCM/CZMA/Puducherry/21-0015/EDC, dated 15.02.2021.

In pursuance to the estimate cited on the subject mentioned above, it is stated that the estimated rate of Rs. 42,74,550/- (Rupees Forty two lakh seventy four thousand five hundred and fifty only) inclusive of 18% GST towards the Preparation of Coastal Zone Management Plan (CZMP) for the U.T. of Puducherry as per CRZ Notification, 2019 has been accepted.

Hence, you are hereby instructed to proceed with the execution of the above said works in accordance with the contract agreement vide reference 3rd cited and the CZMP Plan along with the CZMP reports and other documents as mentioned in the agreement may be sent to the office of the undersigned within six months from the date of issue of this order.

This may be given TOPMOST PRIORITY.

Yours sincerely,

(S. DINESH KANNAN, I.F.S)
DIRECTOR

Rhw
24/2/2021

23/02/21

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Copy to:

1. The Under Secretary to Govt (Envt.), Chief Secretariat, Puducherry.
2. The Director, Directorate of Accounts & Treasuries, Puducherry.
3. The Member Secretary, PCZMA, Puducherry.
4. Bill Section, DST&E, Puducherry.
5. Guard File.


MEMBER SECRETARY
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S. Babu
26/2/2021
DESPATCHED

**GOVERNMENT OF PUDUCHERRY
PUDUCHERRY POLLUTION CONTROL COMMITTEE**

3rd Floor, PHB Building, Anna Nagar, Puducherry - 605 005.
Phone : 0413-2201256 Tele Fax : 0413 - 2203494

NOTICE FOR CONDUCTING PUBLIC HEARING

This is for the information of all concerned that the Government of Puducherry has prepared the revised Puducherry Coastal Zone Management Plan (PCZMP) for all the four regions of the U.T. of Puducherry as per the Coastal Regulation Zone (CRZ) Notification, 2011 issued by the Ministry of Environment, Forest and Climate Change, Government of India, New Delhi. The PCZMP demarcates the areas falling under Coastal Regulation Zone and all the developmental activities in the CRZ areas will be regulated under the provisions of CRZ Notification. As a part of the procedure for finalizing the CZMP a Public Hearing has been fixed as per details given below for obtaining the suggestions / views of local communities :

Sl. No.	Project Details	Date & Time of Public Hearing	Venue
1	Revised Coastal Zone Management Plan (CZMP) for Puducherry region as per the CRZ Notification, 2019 prepared by Government of Puducherry.	15.03.2023 10.00 A.M.	Kamban Kalaiarangam, Bussy Street, Puducherry - 605001

Copies of the CZMP for Puducherry region available in the following offices, which can be perused during office hours on any working day :

1. The District Collectorate Office, Puducherry.
2. The Commissioner Office, Puducherry Municipality, Puducherry.
3. The Commissioner, Oulgaret Municipality, Puducherry.
4. The Commissioner, Ariyankuppam Commune Panchayat, Puducherry.
5. The Commissioner, Bahour Commune Panchayat, Puducherry.
6. Puducherry Pollution Control Committee, 3rd Floor, PHB Building, Anna Nagar, Puducherry.
7. Puducherry Coastal Zone Management Authority, 3rd Floor, PHB Building, Anna Nagar, Puducherry.

Copies of the draft PCZMP maps is also hosted in the Puducherry Pollution Control Committee website <https://dste.py.gov.in/ppcc/CZMP-2019.html>. The views and responses may also be submitted to the office of the Puducherry Pollution Control Committee in writing by the public to the below mentioned address within 30 days publication on this Notice.

**THE MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL COMMITTEE**

IIIrd Floor, PHB Building, Anna Nagar,
Puducherry - 605 005.

Email : dste@py.gov.in, ppcc.pon@nic.in

Dr.N.RAMESH

MEMBER SECRETARY

PUDUCHERRY POLLUTION CONTROL COMMITTEE

No.531/DIP/AD(Press)/2022-23


MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.

தின லஸர்

10.02.2023



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புதுச்சேரி அரசு

புதுச்சேரி மாசுக்கட்டுப்பாட்டு குழுவும்

3வது தளம், புதுச்சேரி வீட்டுவசதி வாரிய வளாகம்,
அண்ணாநகர், புதுச்சேரி-5.
தொலைபேசி: 0413-2201256, தொலைநகல்: 0413 2203494

பொதுமக்கள் கருத்துக் கேட்புக் கூட்டம் அறிவிப்பு

இந்திய அரசின், சுற்றுச்சூழல், வனம் மற்றும் காடுநிலை மாற்றம் அமைச்சகத்தால் வெளியிடப்பட்டிருக்கும் கடற்கரை ஒழுங்கு முறைமண்டல அறிவிப்பானை, 2019-ன் படி புதுச்சேரி அரசு, புதுச்சேரி யூனியன் பிரதேசத்தின் நான்கு பிராந்தியங்களுக்கும் திருத்தப்பட்ட புதுச்சேரி கடற்கரை மண்டல மேலாண்மை திட்டத்தை தயாரித்துள்ளது. கடற்கரை ஒழுங்குமுறை மண்டல பகுதிகளில் செயல்படுத்தப்படும் அனைத்து செயல்களும் கடற்கரை ஒழுங்குமுறை மண்டல அறிவிப்பானையின் படி ஒழுங்குமுறைப்படுத்தப்படும். புதுச்சேரி கடற்கரை மண்டல மேலாண்மை திட்டத்தை தீர்மானிக்கும் செயல்முறையின் ஒரு பகுதியாக, உள்ளூர் மக்களின் ஆலோசனைகளை அறிந்து கொள்ள பின்வரும் விவரத்தின் படி பொதுமக்கள் கருத்துக் கேட்புக் கூட்டம் நடத்த பட உள்ளது.

வ. எண்.	திட்ட விவரம்	கேட்புரையின் தேதி மற்றும் நேரம்	இடம்
	புதுச்சேரி அரசு தயாரித்துள்ள புதுச்சேரி மாவட்டத்திற்கான திருத்தப்பட்ட கடற்கரை மண்டல மேலாண்மை திட்டம்	15.03.2023 காலை 10.00 மணி	கம்பன் கலையரங்கம் புள்ளி வீதி, புதுச்சேரி - 605 001.

திருத்தப்பட்ட புதுச்சேரி கடற்கரை மண்டல மேலாண்மை திட்டத்தின் நகல்கள் கீழ்க்கண்ட அலுவலகங்களில் கிடைக்கும். இதனை அனைத்து அலுவலக நாட்களிலும் அலுவலக நேரத்தில் பார்வையிடலாம்.

1. மாவட்ட ஆட்சியர் அலுவலகம், புதுச்சேரி.
2. புதுச்சேரி நகராட்சி ஆணையர் அலுவலகம், புதுச்சேரி.
3. உழவர்கரை நகராட்சி ஆணையர் அலுவலகம், புதுச்சேரி.
4. அரியாங்குப்பம் கொம்பியன் பஞ்சாயத்து ஆணையர் அலுவலகம், புதுச்சேரி.
5. பாசூர் கொம்பியன் பஞ்சாயத்து ஆணையர் அலுவலகம் புதுச்சேரி.
6. புதுச்சேரி மாசுக்கட்டுப்பாட்டு குழுவும், புதுச்சேரி.
7. புதுச்சேரி கடற்கரை மேலாண்மை அதிகார அமைப்பு புதுச்சேரி

திருத்தப்பட்ட புதுச்சேரி கடற்கரை மண்டல மேலாண்மை திட்டத்தின் வரைவு நகல்கள் புதுச்சேரி மாசுக் கட்டுப்பாட்டு குழுமத்தின் <https://dste.py.gov.in/ppcc/CZMP-2019.html> என்ற இணையதளத்தில் வெளியிடப்பட்டுள்ளது. இத்திட்டத்தை பற்றிய கருத்துக்களை பொதுமக்கள் தங்கள் கருத்துக்களை கீழ்க்கண்ட முகவரிக்கு எழுத்து மூலமாக 30 நாட்களுக்குள் சமர்ப்பிக்க வேண்டும்.

உறுப்பினர் செயலர்
புதுச்சேரி மாசுக் கட்டுப்பாட்டு குழுவும்,
3வது தளம், புதுச்சேரி வீட்டுவசதி வாரிய வளாகம்,
அண்ணாநகர், புதுச்சேரி- 605 005.
மின்னஞ்சல் : dste@py.gov.in, ppcc.pon@nic.in

Dr.N.ரமேஷ்
உறுப்பினர் செயலர்,

MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.

GOVERNMENT OF PUDUCHERRY
PUDUCHERRY POLLUTION CONTROL COMMITTEE

IIIrd Floor, PHB Building, Anna Nagar, Puducherry - 605 005
Phone : 0413 - 2201256 Tele fax : 0413 - 2203494

THE HINDU

09.02.202

Karaikal
Public
Hearing.

Notice for conducting Public Hearing

This is for the information of all concerned that the Government of Puducherry has prepared the revised draft Puducherry Coastal Zone Management Plan (CZMP) for all the four regions of the U.T. of Puducherry as per the Coastal Regulation Zone (CRZ) Notification, 2019 issued by the Ministry of Environment, Forest and Climate Change, Government of India, New Delhi. The CZMP demarcates the areas falling under classification of Coastal Regulation Zone and all the developmental activities in the CRZ areas will be regulated under the provisions of CRZ Notification, 2019. As a part of the procedure for finalizing the CZMP a Public Hearing has been fixed as per details given below for obtaining the suggestions / views of local communities.

Sl. No.	Project Details	Date & Time of Public Hearing	Venue
1.	Revised Puducherry Coastal Zone Management Plan (PCZMP) for Karaikal District prepared as per the CRZ Notification, 2019 by Government of Puducherry.	21.03.2023 at 10.00 A.M.	M/s. Bharathidasanar Thirumana Mandapam, Karaikalmedu, Karaikal 609 605.

Copies of the CZMP for Karaikal are available in the following offices, which can be perused during office hours on any working day.

1. The Collectorate Office, Karaikal.
2. The Commissioner Office, karaikal Municipality, Karaikal.
3. The Commissioner Office, T.R. Pattinam Commune Panchayat, Karaikal.
4. The Commissioner Office, Neravy Commune Panchayat, Karaikal.
5. The Commissioner Office, Kottucherry Commune Panchayat, Karaikal.
6. The Commissioner Office, Nedungadu Commune Panchayat, Puducherry.
7. Puducherry Pollution Control Committee, PHB Building, Nehru Nagar, Karaikal.

Copies of the Draft CZMP maps is also hosted in the Puducherry Pollution Control Committee webstie <https://dste.py.gov.in/ppcc/CZMP-2019.html>. The views and responses my also be submitted to the office of the Puducherry Pollution Control Committee in writing by the public to the below mentioned address within 30 days publication on this Notice.

The Member Secretary,
Puducherry Pollution Control Committee
IIIrd Floor, PHB Building, Anna Nagar,
Puducherry-605 005
Email: dste.pon@nic.in, ppcc.pon@nic.in

Dr. N. RAMESH,
MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL COMMITTEE

No.524/DIPIAD(Press)/2022-23


MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.

புதுச்சேரி அரசு
புதுச்சேரி மாசக் கட்டுப்பாடு குழுமம்
 3-வது தளம், புதுச்சேரி வீட்டுவசதி வாரிய வளாகம்,
 அண்ணா நகர், புதுச்சேரி - 5,
 தொலைபேசி : 0413-2201256 : தொலைநகல் : 0413-2203494

பொதுமக்கள் கருத்துக் கேட்புக் கூட்டம் - அறிவிப்பு

இந்திய அரசின், கற்றுச்சூழல், வனம் மற்றும் காலநிலை மாற்றம் அமைச்சகத்தால் வெளியிடப்பட்டிருக்கும் கடற்கரை ஒழுங்கு முறைமண்டல அறிவிப்பாணை, 2019-ன் படி புதுச்சேரி அரசு, புதுச்சேரி யூனியன் பிரதேசத்தின் நான்கு பிராந்தியங்களுக்கும் திருத்தப்பட்ட புதுச்சேரி கடற்கரை மண்டல மேலாண்மை திட்டத்தை தயாரித்துள்ளது. கடற்கரை ஒழுங்குமுறை மண்டல பகுதிகளில் செயல்படுத்தப்படும். அனைத்து செயல்களும் கடற்கரை ஒழுங்குமுறை மண்டல அறிவிப்பாணையின் படி ஒழுங்குமுறைப்படுத்தப்படும். புதுச்சேரி கடற்கரை மண்டல மேலாண்மை திட்டத்தை தீர்மானிக்கும் செயல்முறையின் ஒருபகுதியாக, உள்ளூர் மக்களின் ஆலோசனைகளை அறிந்து கொள்ள பின்வரும் விவரத்தின் படி பொதுமக்கள் கருத்துக் கேட்புக் கூட்டம் நடத்த பட உள்ளது.

வ. எண்	திட்ட விவரம்	கேட்புநாள் தேதி மற்றும் நேரம்	இடம்
1.	புதுச்சேரி அரசு தயாரித்துள்ள காரைக்கால் மாவட்டத்திற்கான திருத்தப்பட்ட கடற்கரை மண்டல மேலாண்மை திட்டம்	21.3.2023 காலை 10.00 மணி	பாரதிதாசனார் திருமண மண்டபம் காரைக்கால் மேடு காரைக்கால் - 609 605.

திருத்தப்பட்ட காரைக்கால் மாவட்டத்திற்கான கடற்கரை மண்டல மேலாண்மை திட்டத்தின் நகல்கள் கீழ்க்கண்ட அலுவலகங்களில் கிடைக்கும். இதனை அனைத்து அலுவலக நாட்களிலும் அலுவலக நேரத்தில் பார்வையிடலாம்.

1. மாவட்ட ஆட்சியர் அலுவலகம், காரைக்கால்.
2. ஆணையர் அலுவலகம், காரைக்கால் நகராட்சி காரைக்கால்.
3. ஆணையர் அலுவலகம், திருமலைராயன் பட்டினம் கொம்பூன் பஞ்சாயத்து காரைக்கால்.
4. ஆணையர் அலுவலகம், நிரவி கொம்பூன் பஞ்சாயத்து காரைக்கால்.
5. ஆணையர் அலுவலகம், கோட்டுச்சேரி கொம்பூன் பஞ்சாயத்து காரைக்கால்.
6. ஆணையர் அலுவலகம், நெடுங்காடு கொம்பூன் பஞ்சாயத்து காரைக்கால்.
7. புதுச்சேரி மாசக் கட்டுப்பாடு குழுமம் அலுவலகம், நேரு நகர், காரைக்கால்.

திருத்தப்பட்ட காரைக்கால் மாவட்டத்திற்கான கடற்கரை மண்டல மேலாண்மை திட்டத்தின் வரைவு நகல்கள் புதுச்சேரி மாசக் கட்டுப்பாடு குழுமத்தின் <https://dste.py.gov.in/ppcc/CZMP-2019.html> என்ற இணைய தளத்தில் வெளியிடப்பட்டுள்ளது. இத்திட்டத்தை பற்றிய கருத்துக்களை பொதுமக்கள் தங்கள் கருத்துக்களை கீழ்க்கண்ட முகவரிக்கு எழுத்து மூலமாக 30 நாட்களுக்குள் சமர்ப்பிக்கவேண்டும்.

உறுப்பினர் செயலர்
 புதுச்சேரி மாசக் கட்டுப்பாடு குழுமம்
 3-வது தளம், புதுச்சேரி வீட்டுவசதி வாரிய வளாகம்
 அண்ணாநகர், புதுச்சேரி - 605005.
 மின்னஞ்சல் : dste@py.gov.in, ppcc.pon@nic.in

Dr. N. ரமேஷ், உறுப்பினர் செயலர்
 புதுச்சேரி மாசக் கட்டுப்பாடு குழுமம்

No.524/DIPIAD(Press)/2022-23

தினத்தந்தி
09.02.2023

MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.

**GOVERNMENT OF PUDUCHERRY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE**

11th Floor, PHB Building, Anna Nagar, Puducherry - 605005
Phone: 0413-2201256 Tele fax: 0413-2203494

*The Indian
Express*

NOTICE FOR CONDUCTING PUBLIC HEARING

This is for the information of all concerned that the Government of Puducherry has prepared the revised Coastal Zone Management Plan (CZMP) for all the four regions of the U.T. of Puducherry as per the Coastal Regulation Zone (CRZ) Notification, 2019 issued by the Ministry of Environment, Forest and Climate Change, Government of India, New Delhi. The CZMP demarcates the areas falling under Coastal Regulation Zone and all the developmental activities in the CRZ areas will be regulated under the provisions of CRZ Notification. As a part of the procedure for finalizing the CZMP a Public Hearing has been fixed as per details given below for obtaining the suggestions / views of local communities:

21.02.2023.

Sl. No.	Project Details	Date & Time of Public Hearing	Venue
1.	Coastal Zone Management Plan (CZMP) for Mahe region prepared by Government of Puducherry.	24.03.2023 At 10.00 A.M.	Civil Station Auditorium, Mahe

Copies of the CZMP for Mahe region are available in the following offices, which can be perused during office hours on any working day:

1. The Regional Administrator Office, Mahe.
2. The Commissioner Office, Mahe Municipality, Mahe.
3. The Member Secretary Mahe Planning Authority, Mahe.

Copies of the Draft CZMP Mahe region is also hosted in the Puducherry Pollution Control Committee website <https://dste.py.gov.in/ppcc/CZMP-2019.html> The views and responses may also be submitted to the office of the Puducherry Pollution Control Committee in writing by the public to the below mentioned address within 30 days publication on this Notice.

The Member Secretary
Puducherry Pollution Control Committee
11th Floor, PHB Building, Anna Nagar
Puducherry-605005.
Email: dste@py.gov.in, ppcc.pon@nic.in

**Dr.RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL COMMITTEE**

No. 547/DIP/AD(Press)/2022-23


MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.

Notice for Conducting Public Hearing

This is for the information of all concerned that the Government of Puducherry has prepared the revised Coastal Zone Management Plan (CZMP) for all the four regions of the U.T. of Puducherry as per the Coastal Regulation Zone (CRZ) Notification, 2019 issued by the Ministry of Environment, Forest and Climate Change, Government of India, New Delhi. The CZMP demarcates the areas falling under Coastal Regulation Zone and all the developmental activities in the CRZ areas will be regulated under the provision of CRZ Notification. As a part of the procedure for finalizing the CZMP a Public Hearing has been fixed as per details given below for obtaining the suggestions/views of local communities:

Sl. No.	Project Details	Date & Time of Public Hearing	Venue
1.	Coastal Zone Management Plan (CZMP) for Mahe region prepared by Government of Puducherry	24.03.2023 At 10.00 A.M	Civil Station Auditorium, Mahe.

Copies of the CZMP for Mahe region are available in the following offices, which can be perused during office hours on any working day:

1. The Regional Administrator Office, Mahe.
2. The Commissioner Office, Mahe Municipality, Mahe.
3. The Member Secretary Mahe Planning Authority, Mahe.

Copies of the Draft CZMP Mahe region is also hosted in the Puducherry Pollution Control Committee website <https://dste.py.gov.in/ppcc/CZMP-2019.html> The views and responses may also be submitted to the office of the Puducherry Pollution Control Committee in writing by the public to the below mentioned address within 30 days publication on this Notice.

The Member Secretary
Puducherry Pollution Control Committee
IIIrd Floor, PHB Building, Anna Nagar
Puducherry - 605 005
Email: dste@py.gov.in, ppcc.pon@nic.in

Dr. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL COMMITTEE

പുതുച്ചേരി സർക്കാർ
പുതുച്ചേരി മലിനീകരണ നിയന്ത്രണ സമിതി

IIIrd Floor, PHB Building, Anna Nagar,
Puducherry - 605 005

Ph: 0413 2201256 Tele Fax: 0413 2203494

പൊതുജനവാദം
കേൾക്കുന്നതിനുവേണ്ടിയുള്ള അറിയിപ്പ്

ലാഭനഷ്ടങ്ങൾ പരിഹരിക്കാനും, വന, കാലാവസ്ഥാ വ്യതിയാന മന്ത്രാലയത്തിന്റെ 2019 ലെ തീരുമാന നിയന്ത്രണ മേഖല (CRZ) വിഭജനപ്രകാരം പുതുച്ചേരിയിലെ നാല് പ്രദേശങ്ങളിലേക്കുമായി, പുതുച്ചേരി തീരദേശ പരിപാലന പദ്ധതി (CZMP) പുതുച്ചേരി സർക്കാർ തയ്യാറാക്കിയിട്ടുണ്ടെന്ന് ബന്ധപ്പെട്ടവരെ ഇതിനാൽ അറിയിക്കുന്നു. തീരദേശ നിയന്ത്രണ മേഖലയുടെ പരിധിയിൽ വരുന്ന പ്രദേശങ്ങളെ CZMP തരംതിരിക്കുന്നതും തീരദേശ നിയന്ത്രണ മേഖലയിലുള്ള എല്ലാ വികസന പ്രവർത്തനങ്ങളും CRZ അറിയിപ്പിലെ വ്യവസ്ഥകൾ പ്രകാരം നിയന്ത്രിക്കപ്പെടുന്നതുമാണിത്. CZMP അന്തിമമായി തീർച്ചയാക്കുന്നതിന്റെ ഭാഗമായി പ്രാദേശിക ജനവിഭാഗങ്ങളിൽ നിന്നും നിർദ്ദേശങ്ങളും അഭിപ്രായങ്ങളും സ്വീകരിക്കുന്നതിനുവേണ്ടി താഴെ കൊടുത്തിട്ടുള്ള പ്രകാരം പൊതുജനങ്ങളിൽ നിന്നുള്ള വാദം കേൾക്കുന്നതിനായി തിരുമാനിച്ചിട്ടുണ്ട്.

KERALA
KAUMUDI

21.02.2023

ക്രമ നം.	പദ്ധതി വിവരങ്ങൾ	പൊതുജനവാദം കേൾക്കുന്നതിനുള്ള തീയതിയും സമയവും	സ്ഥലം
1.	പുതുച്ചേരി സർക്കാർ തയ്യാറാക്കിയ മാഹിക്കുവേണ്ടി യുള്ള പുതുച്ചേരി തീരദേശ പരിപാലന പദ്ധതി (CZMP)	24.03.2023 കാലത്ത് 10.00 മണി	സിവിൽ സ്റ്റേഷൻ ഓഡിറ്റോറിയം, മാഹി

CZMP യുടെ പകർപ്പ് താഴെ കാണിച്ച ഓഫീസുകളിൽ പ്രവൃത്തി സമയങ്ങളിൽ പരിശോധിക്കുന്നതിന് ലഭ്യമാണ്.

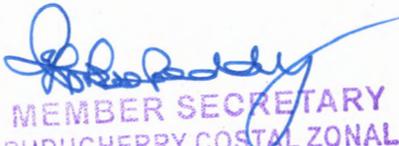
1. റിജണൽ അഡ്മിനിസ്ട്രേറ്ററുടെ ഓഫീസ്, മാഹി
2. മാഹി മുനിസിപ്പൽ കമ്മീഷണറുടെ ഓഫീസ്, മാഹി
3. മാഹി പ്ലാനിംഗ് അതോറിറ്റി മെമ്പർ സെക്രട്ടറിയുടെ ഓഫീസ്, മാഹി

കൂടാതെ CZMP യുടെ പകർപ്പ് പുതുച്ചേരി മലിനീകരണ നിയന്ത്രണ സമിതിയുടെ വെബ്സൈറ്റായ <https://dste.py.gov.in/ppcc/CZMP-2019.html> ലും ലഭ്യമാണ്. പൊതുജനങ്ങളുടെ അഭിപ്രായങ്ങളും പ്രതികരണങ്ങളും ഈ അറിയിപ്പ് പ്രസിദ്ധീകരിച്ച് 30 ദിവസത്തിനകം താഴെകൊടുത്തിട്ടുള്ള പുതുച്ചേരി മലിനീകരണ നിയന്ത്രണ സമിതിയുടെ കാര്യാലയത്തിന്റെ വിലാസത്തിൽ എഴുതി സമർപ്പിക്കേണ്ടതാണ്.

The Member Secretary
Puducherry Pollution Control Committee,
IIIrd Floor, PHB Building, Anna Nagar,
Puducherry - 605 005, Email: dste@py.gov.in, ppcc.pon@nic.in

Dr. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL
COMMITTEE

NO.547/DIP/AD/PRESS/2022-2023


MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.

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**GOVERNMENT OF PUDUCHERRY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE**

IIIrd Floor, PHB Building, Anna Nagar, Puducherry - 605005
Phone: 0413-2201256 Tele fax: 0413-2203494

NOTICE FOR CONDUCTING PUBLIC HEARING

This is for the information of all concerned that the Government of Puducherry has prepared the revised Coastal Zone Management Plan (CZMP) for all the four regions of the U.T. of Puducherry as per the Coastal Regulation Zone (CRZ) Notification, 2019 issued by the Ministry of Environment, Forest and Climate Change, Government of India, New Delhi. The CZMP demarcates the areas falling under Coastal Regulation Zone and all the developmental activities in the CRZ areas will be regulated under the provisions of CRZ Notification. As a part of the procedure for finalizing the CZMP a Public Hearing has been fixed as per details given below for obtaining the suggestions / views of local communities:

Sl. No.	Project Details	Date & Time of Public Hearing	Venue
1.	Coastal Zone Management Plan (CZMP) for Yanam region prepared by Government of Puducherry.	12.04.2023 At 10.00 A.M	Ambedkar Nagar Municipal Kalyana Mandapam Opposite - Regency Ceramic Ltd Main Gate Yanam-533464.

Copies of the CZMP for Yanam region are available in the following offices, which can be perused during office hours on any working day:

1. The Regional Administrator Office, Yanam
2. The Commissioner Office, Yanam Municipality, Yanam.
3. The Member Secretary Yanam Planning Authority, Yanam.

Copies of the Draft CZMP Yanam region is also hosted in the Puducherry Pollution Control Committee website <https://dste.py.gov.in/ppcc/CZMP-2019.html> The views and responses may also be submitted to the office of the Puducherry Pollution Control Committee in writing by the public to the below mentioned address within 30 days publication on this Notice.

The Member Secretary
Puducherry Pollution Control Committee
IIIrd Floor, PHB Building, Anna Nagar
Puducherry-605005.
Email: dste@py.gov.in, ppcc.pon@nic.in

**Dr.RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL COMMITTEE**

No. 548/DIP/AD(Press)/2022-23

The Indian
Express

21.02.2023.


**MEMBER SECRETARY
PUDUCHERRY COSTAL ZONA
MANAGEMENT AUTHORITY
PUDUCHERRY.**

పుదుచ్చేరి ప్రభుత్వం
 పుదుచ్చేరి కాలువ్య 146^వ క్రమ కమిటీ
 III అంతస్తు, PHB భవనం, అన్నా నగర్,
 పుదుచ్చేరి-605 005
 ఫోన్: 0413-2201256 టెలిఫాక్స్: 0413-2203494

పబ్లిక్ హియరింగ్ నిర్వహించేటం కోసం నోటిఫికేషన్

అది మినిస్ట్రీ జారీ చేసిన కోస్టల్ రెగ్యులేషన్ ఓన్ (CRZ) నోటిఫికేషన్, 2019 ప్రకారం పుదుచ్చేరి U.T. లోని నాలుగు ప్రాంతాల కోసం పుదుచ్చేరి ప్రభుత్వ రిజెక్ట్ కోస్టల్ ఓన్ మేనేజ్మెంట్ ప్లాన్ (CZMP) ని సిద్ధం చేసినందు సంబంధిత అందరి సమాచారం కోసం పర్యావరణం, అటవీ మరియు వాతావరణ మార్పు, భారత ప్రభుత్వం, న్యూఢిల్లీ, CZMP కోస్టల్ రెగ్యులేషన్ ఓన్ పరిధిలోకి వచ్చే ప్రాంతాలను గుర్తించింది మరియు CRZ ప్రాంతాలలో అన్ని అభివృద్ధి కార్యకలాపాలు CRZ నోటిఫికేషన్ నిబంధనల ప్రకారం నియంత్రించబడతాయి CZMP ని ఖరారు చేసిన ప్రక్రియలో భాగంగా, స్థానిక సంఘాల సూచనలు/ అభిప్రాయాలను పొందడం కోసం క్రింద ఇవ్వబడిన వివరాల ప్రకారం పబ్లిక్ హియరింగ్ నిర్వహించబడింది.

క్రమ సంఖ్య	ప్రాజెక్ట్ వివరాలు	వేదిక తేదీ & సమయం పబ్లిక్ హియరింగ్	వేదిక
1	యానాం ప్రాంతం కోసం కోస్టల్ ఓన్ మేనేజ్మెంట్ ప్లాన్ (CZMP) పుదుచ్చేరి ప్రభుత్వం తయారు చేసింది	12.04.2023 ఉదయం 10.00 గంటలకు	జంటిపూర్ నగర్ మున్సిపల్ కల్యాణ మండలం, రీజిస్ట్రీ సిరామిక్ లిటిటెడ్ మెయిన్ గేట్ ఎదురుగా యానాం -533 464.

యానాం రీజియన్ పారే కోసం CZMP కాపీలు క్రింది కార్యాలయాలలో అందుబాటులో ఉన్నాయి, వీటిని ఏ పని దినమైనా కార్యాలయ వేళల్లో పరిశీలించవచ్చును.

1. రీజనల్ అడ్మినిస్ట్రేటర్ కార్యాలయం, యానాం
2. కమిషనర్ కార్యాలయం, యానాం మున్సిపాలిటీ, యానాం,
3. మెంబర్ సెక్రటరీ యానాం ప్లానింగ్ అథారిటీ, యానాం

ముసాయిదా CZMP యానాం ప్రాంతం యొక్క కాపీలు పుదుచ్చేరి కాలువ్య నియంత్రణ కమిటీ వెబ్ సైట్ లో కూడా హాస్టే చేయబడ్డాయి <https://dste.py.gov.in/ppct/CZMP-2019.html> వీక్షణలు మరియు ప్రతిస్పందనలను పుదుచ్చేరి కార్యాలయానికి కూడా సమర్పించవచ్చు. కాలువ్య నియంత్రణ కమిటీ ఈ నోటిఫికేషన్ పై 30 రోజులలోపు దిగువ పేర్కొన్న చిరునామాకు ప్రజలచే వ్రాతపూర్వకంగా ప్రచురించబడుతుంది.

సభ్య కార్యదర్శి
 పుదుచ్చేరి కాలువ్య నియంత్రణ కమిటీ
 III అంతస్తు, PHB భవనం, అన్నానగర్
 పుదుచ్చేరి-605 005
 ఇమెయిల్: dste@py.gov.in, ppcc.pon@nic.in

డా. రమేష్
 మెంబర్ సెక్రటరీ
 పుదుచ్చేరి పాల్యాషన్ కంట్రోల్ కమిటీ


 MEMBER SECRETARY
 PUDUCHERRY COSTAL ZONAL
 MANAGEMENT AUTHORITY
 PUDUCHERRY.

ANDHRA
 Jyothi

21.02.2023.